

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2988
ANSWERED ON:05.09.2007
ENVIRONMENTAL COURTS
Nikhil Kumar Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Law Commission has since completed its review of the country's environmental laws;
- (b) if so, the details thereof;
- (c) whether the cases relating to environment are mounting in the country day-by-day; and
- (d) if so, the time by which the environmental courts are likely to be set up in various parts of the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) The Law Commission of India has not undertaken review of the country's environmental laws. However, the Law Commission in its 186th Report on Environment Courts has inter-alia recommended setting up of separate Environmental Courts in each state (or for group of State).

(c) & (d) As per information available with the Ministry of Environment & Forests, there are a large number of cases relating to environment in different courts of the country. The Ministry of Environment and Forests has, in-principle decided to propose enactment of a legislation for setting up a National Environment Tribunal and some Regional Environment Tribunals. These Tribunals can be set up after enactment of the said legislation.